

repeated requests of the present United Front Government for a small sum of Rs. 1.5 crores—it is small compared to Rs. 14 crores of foreign exchange it earns and the employment it offers. What has happened to the assurance of the hon. Minister made in this House on 16.12, 1970, to which I referred earlier? In view of what my hon. friend Stephen has said, will there be a notification about the invalidation of the Act in question? Will the Ministry of Foreign Trade continue to treat this industry as the Cinderella because I know for other areas which earn Rs. 5 or 6 crores the Ministry is pumping in Rs 3 or Rs 4 crores annual. I would like to know why this coir industry alone is given this treatment. Is it because we are wholly dependent upon this?

SHRI A. C. GEORGE : There is absolutely no question of treating the coir industry as a cinderella or meting out to it, a step-motherly treatment. This is quite important, and we are aware of that.

The hon. Member was raising a point regarding a scheme submitted by the Kerala Government. The original scheme was submitted a few years back, and that scheme, as my hon. friend Mr. Stephen pointed out, was aimed at strengthening the co-operatives and strengthening the producing sector of it. In that also there were certain schemes of remedial measures to be taken in the retting operation. But the scheme of the Kerala Government was studied by the Planning Commission, and it was found that instead of spending Rs. 15.59 crores as desired by the Kerala Government, it could be implemented, in the light of the nationalisation of banks with Rs. 6.99 crores, and it was found that nearly Rs. 4.5 crores of this expenditure could be met by institutional financing, and that there was no need for direct grant or aid. But subsequently it was found that since this coir industry is a sector which employs the weaker section of the people, and there are some intrinsic defects in the co-operative system, it was difficult to make institutional finance available. For provision of institutional finance, it has to be a production co-operative, but the nature of the coir co-operatives is that for years together they do not come directly within the purview of production co-operatives. Further, if a loan is to be given, it has to be a viable unit,

but in the present situation, unless some money is pumped, the co-operatives will not become viable, and unless they are viable, financial institutions will not help. So, this is a vicious circle, and we wanted to tackle this basic point. And in this context, as I referred to earlier, further discussions were held, and I can assure the House and the hon. Member that very soon we will be able to solve this problem of strengthening the co-operatives with necessary aid to the Kerala Government.

The hon. Member also raised a point regarding a fresh notification. I assured on an earlier occasion also that whatever is the best step to fill this vacuum will be taken without any delay whatsoever.

I thank the hon. Members for highlighting the crisis, if at all there was anybody is backing out of the assurance given by my senior colleague, the Minister of Foreign Trade. I have said that all the necessary help will be given.

12-29 hrs.

RE: MOTION FOR ADJOURNMENT  
( Query )

SHRI K. BALADHANDAYUTHAM (Coimbatore) : I have tabled on adjournment motion.

MR. SPEAKER : I have conveyed to you that I have not allowed it.

SHRI BALADHANDAYUTHAM : If you are rejecting it, you may read out the motion and say why, you are rejecting it.

MR. SPEAKER : I am sorry, the Speaker does not explain things inside the Houses.

SHRI BALADHANDAYUTHAM : It is a matter of such importance that because of a trouble between the Central Government and the State Government, 2,000 employees are put out of jobs, I have tabled a short notice question, I have asked for a half-hour discussion, I have given notice of a calling attention, I have used every form available and lastly I have tabled

[Shri K. Baladhandayutham]  
 an adjournment motion, If this matter cannot be brought before the House, what is the use of our being Members here ? I do not know how to go about it. It is a matter of very great importance. About 2,500 employees in the city of Madras are without employment because of some controversy between the Centre and the State. The Finance Minister can get up and say that these people will not be retrenched.

MR. SPEAKER : We have been following the practice that on question of day to day administration no adjournment motions are allowed. This is also a matter which concerns the State Government. He may give notice of a Short Notice Question so that I may pass it on to the Minister.

SHRI K. BALADHANDAYUTHAM :  
 Thank you.

MR. SPEAKER : My only fear is that the same excuse may not be trotted out. I will frame it in such a way that it becomes admissible, I hope the Minister will care for my advice also and not send it back.

12.31 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT,  
 INDIAN AIR TRAVEL TAX ACT,  
 CENTRAL EXCISE AND SALT ACT,  
 GOLD (CONTROL) ACT,  
 ETC. ETC.

THE MINISTER OF STATE IN THE  
 MINISTRY OF FINANCE (SHRI K. R.  
 GANESH) : I beg to lay on the Table

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962;
  - (i) G.S.R. 306 published in Gazette of India dated the 11th March 1972 together with an explanatory memorandum.
  - (ii) G.S.R. 328 published in Gazette of India dated the 18th March, 1972 together with an explanatory memorandum. [Placed in Library. See No. LT—1579/72]

- (2) A copy of Notification No. G.S.R. 196 (E) (Hindi and English versions) published in Gazette of India dated the 18th March, 1972 under sub-section (3) of section 8 of the Inland Air Travel Tax Act, 1971. [Placed in Library. See No. LT—1578/72]
- (3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excise and Salt Act, 1944:—
  - (i) The Central Excise (Third Amendment) Rules, 1972, publishing in Notification No. G.S.R. 301 in Gazette of India dated the 11th March, 1972.
  - (ii) The Central Excise (Fourth Amendment) Rules, 1972, publishing in Notification No. G.S.R. 304 in Gazette of India dated the 11th March, 1972. [Placed in Library. See No. LT—1580/72]
- (4) A copy each of the following Notifications under sub-section (3) of section 114 of the Gold (Control) Act, 1968.
  - (i) The Gold Control (Grant of Certificates) Amendment Rules, 1972 (Hindi and English versions) published in notification No. S. Q. 128 (E) in Gazette of India dated the 8th February, 1972.
  - (ii) S. O. 206 (E) published in Gazette of India dated the 17th March, 1972 containing corrigendum to the English versions Notification No. S.O. 128 (E) dated the 8th February, 1972. [Placed in Library. See No. LT—1581/72]
- (5) A copy of the Wealth-tax (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 165 (E) in